

RBI/2012-13/394 A. P. (DIR Series) Circular No.81

January 24, 2013

To,

All Authorised Dealer Category - I Banks

Madam / Sir,

<u>Memorandum of Instructions for Opening and Maintenance of Rupee / Foreign</u> <u>Currency Vostro Accounts of Non-resident Exchange Houses</u>

Attention of Authorised Dealer Category – I (AD Category – I) banks is invited to Part (B) of Annex-I to the <u>A.P. (DIR Series) Circular No. 28 [A. P. (FL/RL Series) Circular No. 02] dated</u> <u>February 6, 2008</u> on the captioned subject, as amended from time to time.

2. Items No. 7 and 8 under Part **(B) Permitted Transactions** of Annex-I to the above mentioned circular have been modified and the said modified items may be read as under:

7. Payments to medical institutions and hospitals in India, for medical treatment of NRIs / their dependents and nationals of Gulf Countries, Hong Kong, Singapore and Malaysia.

8. Payments to hotels by nationals of Gulf Countries, Hong Kong, Singapore and Malaysia / NRIs for their stay.

3. All other instructions issued vide A.P. (DIR Series) Circular No. 28 [A. P. (FL/RL Series) Circular No. 02] dated February 6, 2008, as amended from time to time will remain unchanged.

4. AD Category - I banks may bring the contents of this circular to the notice of their constituents concerned.

5. The directions contained in this circular have been issued under Section 10(4) and Section 11(1) of the Foreign Exchange Management Act, 1999 (42 of 1999) and are without prejudice to permissions / approvals, if any, required under any other law.

Yours faithfully,

(Rudra Narayan Kar) Chief General Manager